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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No.08/KB/2016

**CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04<sup>th</sup> May, 2017, 10.30 A.M**

Name of the Company		Atul Kumar Sultania & Ors. -Versus- Ghata Balaji Rasayan Sales Pvt.Ltd. & Ors	
Under Section		<b>241/242</b>	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. RICKY RAY } Res. 1 & 3      Ricky Ray  
 2. Mainak Bose }  
 4. Deepbarath Roychoudhury }  
 2. Koushik Saha } Respondent no 2, 4, 5 and 6      Koushik Saha

1. D. N. SHARMA, Adv  
 2. NIRMALYA DASGUPTA, Adv.  
 3. PRITHA BASU, Adv.  
 4. SHRISTI BALMAN, ADV

} for Petitioners

P. Ban  
4/5/17

(S. No.03) 04\_05\_17- C.P.No.08/KB/2016 – Atul Kumar Sultania & Ors. Vs. Ghata  
Balaji Rasayan Sales Pvt. Ltd. & Ors.

**O R D E R**

Ld. Lawyers on behalf of the petitioner(s) and all respondent(s) except R.7 and R.8 are present.

Petitioner was given a week's time to file reply in I.A.No.145/2017 and I.A.No.146/2017 as on 18.04.2017 but they have failed to file reply. Since they are pressing for time, they are allowed a week's time to file their reply with a cost of Rs.5,000/- to be deposited to Army Welfare Fund. For filing rejoinder by the respondent another one week's time is allowed. No further time will be allowed.

Fixed on 06.07.2017.

  
MANORAMA KUMARI  
MEMBER(J)